

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

DFR NO. 667 OF 2012

Dated: 11th July, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Manoj Saxena S/o Sh. R.P. Saxena

....Appellant (s)

Versus

Executive Engineer (KESCO) & Anr.

...Respondent (s)

Counsel for the Appellant(s) : -

ORDER

This appeal is pending before this Tribunal from the year 2012. The appellant has not taken any steps to cure the defects. It was listed before us on 01.06.2016. Nobody was present on behalf of the appellant on that day. Today again nobody is present on behalf of the appellant. It appears, therefore, that the appellant is not interested in prosecuting the matter. The appeal is, therefore, dismissed for want of prosecution.

**(I.J. Kapoor)
Technical Member**

ts/mk

**(Justice Ranjana P. Desai)
Chairperson**